

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 215
Rst. A (CA) 01/JPR/2024
CP No. 31/213/JPR/2021
Under Section 213 of
Companies Act, 2013

In the matter of:

Natwar Lal Sodani

...Petitioner

Versus

Bhartiya Spinners Ltd. & Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Divanshu Mittal, PCS
For the Respondent : Vrinda Lakhotia, Adv.
Naresh Kumar Sejvani, Adv.
Nitesh Srivastava, Adv.
Ashish Tiwari, Adv.

ORDER

Heard Mr. Divanshu Mittal, PCS appearing on behalf of the Applicant. Ms. Vrinda Lakhotia, Adv. appearing on behalf of the Respondent No. 1-5 submits that reply has been filed. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent No. 9. Mr. Nitesh Srivastava, Adv. appearing on behalf of the Respondent No. 6. Mr. Ashish Tiwari, Adv. appearing on behalf of the Respondent No. 7 & 8. Learned counsels for the respondents are permitted to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel, failing which, right to file reply will be forfeited and the matter will be heard based on merits of the restoration application. List the matter on 25.04.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

March 28, 2024